

S U P R E M E      C O U R T   O F   I N D I A  
R E C O R D   O F   P R O C E E D I N G S

I.A. No. 2 IN WRIT PETITION (CIVIL) NO(s). 197 OF 2011

VIVEK DUDEJA & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(For modification)

Date: 27/06/2011      This Application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM  
HON'BLE MR. JUSTICE A.K. PATNAIK  
(VACATION BENCH)

For Applicant                      Mr. A. Mariarputham, Sr. Adv.  
   Ms. Anitha Shenoy, Adv.

For Petitioner(s)                  Ms. Indu Malhotra, Sr. Adv.  
   Ms. Prerna Priyadarshini, Adv.  
   Mr. Vikas Mehta, Adv.

For Respondents                  Mr. Navnit Kumar, Adv.  
State of Assam                      M/s. Corporate Law Group

Sate of Maharashtra              Mr. Dushyant Parashar, Adv.  
   Ms. Asha Gopalan Nair, Adv.

For MCI                                  Mr. Amrendra Sharan, Sr. Adv.  
   Mr. Amit Kumar, Adv.  
   Mr. Ashish Kumar, Adv.  
   Mr. Jawahar Narang, Adv.

State of W.B.                          Mr. Tara Chandra Sharma, Adv.  
   Mr. Kishan Datta, Adv.

State of U.P.                          Mr. Mukesh Verma, Adv.  
   Mrs. Niranjana Singh, Adv.

Mr. Ashok Bhan, Sr. Adv.  
Ms. Rekha Pandey, Adv.  
Mr. D.S. Mahra, Adv.

...2/-

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UPON hearing counsel the Court made the following  
O R D E R

I.A.No.2 is disposed of.

[ Usha Bhardwaj ]  
Court Master

[ Savita Sainani ]  
Court Master

Signed order is placed on the file.  
IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

I.A. NO. 2

IN

WRIT PETITION (C) NO. 197 OF 2011

Vivek Dudeja & Ors. ...Applicant(s)  
Versus

Union of India & Ors. ...Respondent(s)

O R D E R

Heard learned counsel for all the parties.

In this application the applicant State of  
Karnataka prays the following reliefs:

"(a) Permit the State of Karnataka to fill up the Post Graduate Medical and Dental Seats, which have been surrendered, fallen vacant or fresh seats of the State quota along with the surrendered seats of All India quota seats, by granting extension of time for conducting second round of counselling in order to complete the admission process for the academic year 2011-2012 by 30th June, 2011."

The State has filed an additional affidavit furnishing further information: Paras 4 and 5 of the affidavit are read as under:

(4) It is stated that after the second extended round of counselling for the all India quota seats, the seats which remained unfilled in the All India quota and stood surrendered to the State

...2/-

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Government to be filled up by the State quota students are 38 Post Graduate Degree and 49 Post Graduate Diploma seats. The details of the courses and the institutions in which the said seats are available are set out in Annexure-A.

(5) In addition to the above, it is humbly submitted that there are 17 Post Graduate Degree seats, 26 Post Graduate Diploma seats and 4 Post Graduate dental seats which are at present vacant in the State Quota. Details of vacant State quota seats are set out in Annexure-B.

We have heard learned counsel appearing for M.C.I. as well as for other parties. In the light of the earlier order of this Court dated 19th July, 2010 and the particulars furnished by the State, we accept the same and extend the time up to 30th June, 2011 for filling up all the seats mentioned in paras 4 and 5 of the additional affidavit dated

27th June, 2011.

I.A.No.2 is disposed of accordingly.

.....J.  
(P. SATHASIVAM)

.....J.  
(A.K. PATNAIK)

New Delhi,  
June 27, 2011.